and NGOs to establish programmes for training of special educators and rehabilitation specialists. It also develops and reviews courses at degree and diploma level continuously. A large number of courses are being run for hearing impaired, mentally challenged, visual impairment, cerebral palsy and Autism Spectrum Disorders. RCI has also been requested to take initiatives to prepare a complete database on number of special teachers trained every year to help bridge up the gap between demand and supply of special teachers.

Reservation in Jammu and Kashmir

†3909. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the percentage of reservation for the SCs, STs and OBCs respectively in the State of Jammu and Kashmir;

(b) whether Government would contemplate to make up the percentage of reservation, if it is less than the required level; and

(c) whether the provision for reservation for the STs in politics exists in the State of Jammu and Kashmir and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) (i) Existing percentage of reservation in Jammu and Kashmir in direct recruitment to civil posts and civil services on all India basis by open competition is as follows:

Category	Percentage of reservation
Scheduled Castes (SCs)	8%
Scheduled Tribes (STs)	11%
Other Backward Classes (OBCs)	27%

(ii) As informed by the Government of Jammu and Kashmir, the 'J&K Reservation Act,' 2004 and Rules there under, provide reservation for SCs, STs, Socially and Economically Backward Classes and other categories. The total percentage of reservation, however, shall in no case exceed 50%. The existing percentage of reservation in direct recruitment under the services of the State Government is as follows:

Category	Percentage of reservation
Scheduled Castes (SCs)	8%
Scheduled Tribes (STs)	10%
Socially and Economically Backward Classes (Other than Scs and STs)	25%

†Original notice of the question was received in Hindi.

(b) No such proposal is under consideration of the State Government.

(c) No reservation is provided to the STs under the State Constitution. However, political reservation for members of ST community is secured in various institutions of Local Self Governance under different Laws, like J&K Municipal Act, 2000, J&K Municipal Corporation Act, 2000 and J&K Panchayati Raj Act, 1989. In addition, Section 50 of the State Constitution provides for nomination of 8 members, not more than three of whom shall be persons belonging to any of the socially, economically backward classes in the State to the State Legislative Council. The members of ST community are invariably considered for nomination while filling up the seats through nomination.

Financial assistance to NGOs in West Bengal

3910. DR. KANWAR DEEP SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Ministry has a programme under implementation that gives financial assistance to Non-Governmental Organisations (NGOs) working for the welfare of Other Backward Classes (OBCs);

(b) the details of funds released to NGOs and projects from 2012-13 to 2013-14, for the welfare of OBCs in West Bengal; and

(c) whether a monitoring and evaluation study was undertaken regarding the utilization of the funds released, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) Yes.

(b) The details are as under:

Year	Name of Project	Amount (in ₹ lakh)
2012-13	Type and Shorthand	1.84
	Scooter Motorcycle	1.77
	Repairing Training Centre	
2013-14	Nil	